

(e) and (f) The bank has reported that it is following the prescribed instructions wherever possible. However, as the sweepers engaged by the bank are mostly illiterate, it has not been possible to offer them employment as peons.

**Filling up of carried forward and Unfilled Vacancies for SC/ST in State Bank of Bikaner and Jaipur**

2306. SHRI BHEEKHA BHAI : Will the Minister of FINANCE be pleased to state :

(a) whether All India State Bank of Bikaner and Jaipur SC/ST Employees Welfare Association has submitted a representation to the Managing Director of their Bank for filling up the carried-forward and unfilled vacancies for SC/ST in the matter of allowance-carrying posts vide their letter No. P/ACP/83/001, of 20 June, 1983; and

(b) if so, the detail thereof and action taken by the management of the State Bank of Bikaner and Jaipur thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) Yes, Sir.

(b) The State Bank of Bikaner and Jaipur has reported that entrustment of duties attracting special allowance is not a promotion from one cadre/grade to another cadre/grade. No reservation for SC/ST for appointment to such posts has, therefore, been made.

**Running of Insurance Consultancy Services by Wives of G.I.C. Officers**

2307. SHRI BHEEKHABHAI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the fact that Insurance Consultancy Services are being run by the wives of the General Insurance Corporation Officer;

(b) whether such Insurance Consultancy Services are in partnership with other Benami names; and

(c) how many such cases have come to the notice of the Government and action taken thereon ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Government is not aware of any Insurance Consultancy firms being run by the wives of the officers of the General Insurance Industry. The Corporation has reported that they also are not aware of any such firm.

(b) and (c) Does not arise.

**Exchanging of Soiled and Mutilated Currency Notes**

2308. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that people are facing difficulty in exchanging soiled and mutilated currency notes from the commercial banks because of lack of inclination and languid response despite a directive of the Reserve Bank to all banks to exchange soiled notes for fresh ones;

(b) whether it is also a fact that the circulation of more number of currency notes had not been possible in recent years; and

(c) the measures under consideration of Government to meet the demand for replacement of soiled notes by fresh notes and to bring ease in the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) The Reserve Bank of India has authorised the public sector banks to offer free facilities to the public for exchange of their soiled and mutilated notes within the powers delegated to them. However, in the light of stray complaints received by the Reserve

Bank of India and the Government, the Reserve Bank has advised the chief executives of public sector banks to improve their customer service in this regard. Officers of the public sector banks are also being trained in the subject. In the meantime, such complaints are being looked into by the Reserve Bank for taking necessary corrective action.

(b) and (c) The demand for currency and bank notes is being fully met with fresh and re-issuable notes, and there is no shortage of such notes for circulation. However, it may not always be possible to pay the exchange value of soiled and mutilated notes in fresh notes.

**Advancing of Loans at Higher Interest by Banks in U.P. to Weaker Sections of Society**

2309. SHRI TRILOK CHANDRA :

SHRI RASHEED MASOOD :

SHRI RAJESH KUMAR SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether the Commissioner for SC/ST who recently reviewed the work done under the special component plan for Scheduled Castes has observed in his report that the rural banks in Uttar Pradesh are exploiting the weaker sections of society by advancing loans at a higher rates of interests; and

(b) if so, what are the details thereof stating the suggestions made by the Commissioner for Scheduled Castes/Scheduled Tribes to remedy the situation and the steps taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b) The information is being collected and to the extent available will be laid on the Table of the House.

**Visit of Technical Team of HAL to UK**

2310. SHRI D.M. PUTTE GOWDA :

PROF AJIT KUMAR MEHTA :

SHRI CHIRANJI LAL SHARMA :

SHRI BAPUSAHEB PARULEKAR :

SHRI H.N. NANJE GOWDA :

SHRI AMAR ROYPRADHAN :

SHRI ERA MOHAN :

SHRI MOTIBHAI R. CHAUDHARI :

Will the Minister of DEFENCE be pleased to state :

(a) whether his Ministry has inquired into the circumstances under which a technical team of the Hindustan Aeronautics (HAL) visited UK for talks with M/s. Rolls Royce in connection with the power of Jaguar;

(b) if so, full details thereof;

(c) whether the team has submitted a report to Government in this connection; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) to (d) Product improvement is a continuing activity in Public Sector Enterprises and deputation of Technical officers abroad for holding discussions with collaborators is within the delegated powers of Chief Executives of Public Sector Undertakings.

A two-member technical team of HAL did visit M/s. Rolls Royce in May, 1983, to discuss an on going project. The visit was not in connection with the power of Jaguar.